

**GOVERNMENT OF INDIA
LAW AND JUSTICE
LOK SABHA**

UNSTARRED QUESTION NO:6939
ANSWERED ON:09.05.2003
DELIMITATION OF CONSTITUENCIES
MANIKRAO HODLYA GAVIT

Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether some political parties have been pressuring the Government for delimitation of Lok Sabha Constituencies based on the population of the year 2001 in place of 1991;
- (b) if so, the details thereof;
- (c) whether the Government are contemplating to delimit Lok Sabha Constituencies based on the population of the year, 2001;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF LAW & JUSTICE AND COMMERCE & INDUSTRY (SHRI ARUN JAITLEY)

- (a) and (b): Pursuant to a decision taken in the all party meeting held on 13.3.2003, some political parties have expressed themselves in writing in favour of delimitation of Parliamentary and Assembly Constituencies based on the population ascertained in the 2001 census in place of 1991 census.
- (c) to (e): The Government has accordingly introduced the Constitution (Ninety-sixth Amendment) Bill, 2003 in Lok Sabha on 2.5.2003 which was passed by it in its sitting held on 6.5.2003.